National Company Law Tribunal Allahabad Bench

CPNO. 5/2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE COMPANY: Multiple Build well Put Ltd

SECTION OF THE COMPANIES ACT/1& B CODE: 560(6) of the Companies Act of 1956

| SI. NO | . <u>Name</u> | Designation | Representation | Signature |
|-----------|---------------|--------------------|----------------|--------------|
| <u>1.</u> | Ankir Kr Sing | 4 PCS | Petilioner | Anat |
| <u>2.</u> | Tannay Sade | Advocate | 10 1 | , |
| | KULDEEP SINGH | STA | | Jannaj Sadts |
| | | CP NO.5/201 | <u>6</u> | K. Size |

Sh. Ankit Kumar Singh, proxy on behalf of petitioner counsel Sh. Avanish Kumar. Sh. Kuldeep Bhatia, proxy for OL representing the Central Government.

Today, the proxy counsel for the CGSC files a copy of the relevant notification dated 23rd April, 2007 pertaining to deletion of the name of the petitioner company from the register of ROC. The name of the company reflects at serial no.640 bearing company no.25766.

A perusal of ROC's reports further goes to show that the authorized signatory of the present company petition was not found at all to be the Director of the Company. When the deregistration of the name of the company came into effect or when the present application filed before this Court.

In view of this, it is expedient to seek clarification from the petitioner, as to whether the company was functioning as a going concern and was filing its annual/statutory return before the government authorities, when the impugned notification came into effect.

During the course of argument, Sh. Ankit Kumar Singh, PCS informs that the company was initially incorporated during the year 2000. Therefore, the petitioner is expected to file an office copy of such annual/statutory returns till 31.03.2017 is filed before the ROC/other statutory authorities, for perusal of this Court. A copy of such statutory/annual returns to be provided also to the ROC through the Central Government Standing Counsel.

The case is fixed for necessary clarification and further argument on 19th January, 2018.

Dated:13.12.2017

H.P. Chaturvedi, Member (Judicial)

Typed by: Kavya Prakash Srivastava (Stenographer)